

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 51579/2023

(Arising out of impugned final judgment and order dated 23-08-2022 in CRLA No. 1580/2010 passed by the High Court of Judicature at Allahabad)

HARKESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.265983/2023-CONDONATION OF DELAY IN FILING and IA No.265984/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.265985/2023-EXEMPTION FROM FILING O.T.)

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Aniruddha Purushotham, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in four weeks.

Learned counsel for the petitioner is permitted to serve
the standing counsel for the State.

Connect with Criminal Appeal No. 1784 of 2023.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)